

THE EIGHTH SCHEDULE

[See section 103(2)]

FORM OF INVENTORY OF PROPERTY DISTRAINED AND NOTICE OF SALE

To

Shri / Shrimati

residing at .

Please take notice that I have this day seized the property specified in the inventory annexed hereto for the value of                    due for the liability\* (Here describe liability\*) mentioned in the margin for the period commencing on the            day of                   , 19                   , and ending with the            day of                    19                   , together with Rs.                    due for service of notice of demand, and that unless within ten days from the date of the service of this notice you pay to the Chairperson the said amount, together with the costs of recovery, the said property will be sold by public auction.

Dated this                    day of                   , 19

(Signature of Officer executing the warrant)

Inventory

\*Here state particulars of property seized.